

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 192/MP/2016

- Subject : Petition under Section 79(1)(f) read with Section 79 (1)(c) of the Electricity Act, 2003 and under Regulation 31 (3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for declared capacity and certification thereof by WRLDC/WRPC in respect of the petitioner's 1320 MW (2X660 MW) coal based power project at Nigrie, District Singrauli, State of Madhya Pradesh.
- Date of hearing : 25.4.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Jaiprakash Power Venture Limited (JPVL)
- Respondents : Western Regional Load Despatch Centre (WRLDC) and Others
- Parties present : Shri Sakya Singha Chaudhuri, Advocate, JPVL
Ms. Molshree Bhatnagar, Advocate, JPVL
Shri Sanjeev K Goel, JPVL
Ms. Pragya Singh, WRLDC
Shri Sanjay Kumar, Advocate, SLDC
Shri Alok Shankar, Advocate, MPPMCL

Record of Proceedings

Learned counsel for SLDC, Madhya Pradesh requested for time to file reply to the petition. Learned counsel for the petitioner had no objection in this regard.

2. Learned counsel for the petitioner submitted that non-certification of the petitioner's declared capacity by WRLDC is creating operational difficulty for the petitioner in recovering its fixed charges from MPPMCL under its long term PPA. Learned counsel further submitted that as per the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, WRLDC is required to certify the scheduling and DC and send it to WRPC and thereafter, WRPC has to work out the availability and accounting on the basis of information certified by WRLDC.

Learned counsel requested the Commission to direct WRLDC to certify the availability/PAFM of the petitioner's generating station.

2. After hearing the learned counsels for the parties, the Commission directed the respondents to file their replies by 8.5.2017, if already not filed, with an advance copy to the petitioner who may file its rejoinder, if any, by 17.5.2017. The Commission directed that due date of filing replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 18.5.2017.

By order of the Commission

Sd/-

(T. Rout)

Chief (Legal)